

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

R.A. No. 139 of 1996  
in  
O.A. No. 1569 of 1988

New Delhi, dated this the 6th January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri P.S.Sikarwar,  
S/o Shri R.S.Sikarwar,  
O/o FA & CAO (P),  
Railway Electrification,  
Bhopal,  
Madhya Pradesh. .... REVIEW APPLICANT  
(In Person)

VERSUS

1. Union of India through  
the Secretary (Accounts),  
M/o Railways,  
Railway Board,  
Rail Bhawan,  
Rafi Marg,  
New Delhi.
2. The FA & CAO,  
Western Railway,  
Church Gate,  
Bombay.
3. The FA & CA (Projects),  
Railway Electrification,  
Bhopal,  
Madhya Pradesh ... RESPONDENTS

(By Advocate: Shri Romesh Gautam)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Applicant seeks review of judgment dated 12.11.93 in OA-15969 of 1988. The R.A. has been filed on 23.7.96 and is clearly time barred and is hit by limitation. On this short point itself the R.A. is fit to be rejected. We do so accordingly. Respondents' reply to RA is taken on record.

  
(Dr. A. Vedavalli)  
Member (J)

/GK/

  
(S.R. Adige)  
Member (A)